

(a) whether Government are aware of various irregularities crept in implementation of I.R.D.P. in Karnataka; and

(b) if so, the steps taken to remove these bottlenecks?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) Certain deficiencies have been noticed in the implementation of Integrated Rural Development Programme (IRDP) in Karnataka as well as in other States. These deficiencies mainly relate to administrative and organisational set up, uniformity in the fixation of physical and financial targets, low level of per capita investment, non-preparation of perspective plans and wrong identification of some beneficiaries etc.

(b) A high-level committee has been set up by the Planning Commission to look into the administrative and organisational matters. Incidence of poverty is being taken into account while allocating funds and physical targets during the Seventh Plan. A survey of families covered during the first two years of the Sixth Plan is being conducted to find out the families who have failed to cross the poverty line. Supplemental assistance to such families and higher investment per family in new cases is also contemplated. For eliminating wrong identification, greater involvement of village assemblies has been reiterated.

The implementation is thus being streamlined, and procedures being reviewed to obviate these deficiencies.

Plan for Development of Walled City of Delhi

893. SHRI KAMAL NATA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is a proposal under the consideration of Government for planned development of walled city of Delhi; and

(b) if so, how much time it will take to finalise the plan?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR):

(a) Yes, Sir.

(b) This may take a few months.

Relief to Coconut Growers

894. PROF. P. J. KURIEN : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the total amount sanctioned by the Centre for providing relief to the coconut growers whose coconut palms were destroyed by various diseases;

(b) the total number of growers benefited by this assistance;

(c) whether the assistance provided by the Centre is inadequate; and

(d) if so, whether the Centre will provide more assistance to the growers?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) An amount of Rs. 162.74 lakh has been sanctioned as Central share during the Sixth Five Year Plan for implementing Centrally Sponsored Scheme on Package Programme on Coconut which includes assistance for rejuvenation of diseased and unproductive Coconut plantations in Kerala. In addition to this, sanction was given for an amount of Rs. 39.15 lakh to Coconut Development Board for providing financial assistance to coconut growers for the removal of root-wilt affected palms in Tamil Nadu and Kerala.

(b) About 10,000 growers have been benefited under the Scheme implemented by the Coconut Development Board.

(c) and (d). It is proposed to give more assistance to the growers in the Seventh Five Year Plan.

Priority to Cooperative Sector for setting up New Sugar Factories

895. PROF. MADHU DANDAVATE : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government propose to review the licensing policy for setting up new sugar factories or expansion of existing units in the light of the demand projected for the Seventh Plan;

(b) whether the policy of giving licences first to the cooperative sector followed by public and private sector will continue; and